

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-104**  
IB - 112/ND/2021  
New IA/335/2023

**IN THE MATTER OF:**  
Fidus Finance Pvt. Ltd.  
**Vs.**  
IIC Ltd.

**....Applicant**

**.....Respondent**

**SECTION**  
U/s 7 IBC Liq

**Order delivered on 19.01.2023**

**CORAM:**  
**SHRI P.S.N PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the Liquidator : Mr. Abhishek Anand, Mr. Karan Kohli,  
Mr. Sahil Bhatia, Mr. Vaibhav

**ORDER**

**New IA/335/2023:-**

This is the 2<sup>nd</sup> progress report filed by the Liquidator for the quarter ending on 31.12.2022 under Regulation 15(1)(b) and 5(1)(c) of IBBI (LP) Regulations, 2016. The same is taken on record with just exceptions. In case if the Liquidator is of the firm opinion that there are no assets which can be liquidated, he may consider to proceed to the next stage.

With this order, the present IA stands **allowed and disposed of**.

**Sd/-**

**Sd/-**

**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**(SHRI P.S.N PRASAD)**  
**MEMBER (J)**

Khushboo  
19.01.2023